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Office note as to  
action (if any)  
taken on order

Serial No. of Order	Date of Order	Order with Signature	
12	8.5.97	<p>This is a Division Bench matter in which pleadings are complete. Learned counsel for the petitioner does not want to file rejoinder. List it before the next available Division Bench for hearing on priority basis this being a 1992 matter.</p> <p style="text-align: right;"><i>S. J. M.</i> Vice-Chairman 8.5.97</p>	
13	9.9.97	<p>Heard the learned counsel for the petitioner and Shri A.K.Mishra, learned senior panel counsel appearing for the Respondents.</p> <p>In this Original Application the applicant has sought for a direction to Respondents calling for the files pertaining to the selection of the applicant and Shri B.N.Roula and secondly Shri B.N.Roula's selection dated 14.1.1992 be quashed. Besides this he has also sought for few other reliefs.</p> <p>In the counter the Respondents have alleged that the applicant is not entitled for the reliefs prayed. Detail reproduction of facts is not necessary. In this case the applicant prays for quashing the selection of Shri B.N.Roula who has not been made a party in this case. The decision relating to quashing his selection would affect his interest. The settled principle of law is that no adverse order can be passed against a person who has not been given an opportunity of being heard. In this case learned counsel for the petitioner</p> <p style="text-align: right;">...</p>	

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..	9.9.97	<p>prays for time to make the suitable amendment by adding Shri B.N.Roula as party-respondent in this case. This is a matter of 1992. After a lapse of five years we do not think it proper to give time to the learned counsel for the petitioner to make Shri B.N.Roula as a party-respondent and proceed with this case. The case is, therefore, dismissed in the absence of necessary party. No order as to costs.</p> <p style="text-align: right;"><i>J. Som a/9/97</i> VICE-CHAIRMAN</p> <p style="text-align: right;"><i>3m</i> MEMBER (J) 9/9/97</p>	